

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 26975/2018

VEEREY & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.128450/2018-EXEMPTION FROM FILING O.T. and IA No.128447/2018-EXEMPTION FROM SURRENDERING and IA No.128448/2018-CONDONATION OF DELAY IN REFILING)
WITH

Diary No(s). 26948/2018 (II)

(FOR ADMISSION and I.R. and IA No.129198/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.129196/2018-EXEMPTION FROM FILING O.T. and IA No.129193/2018-EXEMPTION FROM SURRENDERING and IA No.129195/2018-CONDONATION OF DELAY IN REFILING)

Date : 17-09-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DEEPAK GUPTA
[IN CHAMBER]

For Petitioner(s) Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, Adv.
Mr. Sharad Chauhan, Adv.
Ms. Varnita Rastogi, Adv.
Mr. Pati Raj Yadav, Adv.
Mr. Syed Mehdi Imam, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The applications for exemption from surrendering are rejected.

However, six weeks' time is granted to the petitioners to surrender and file proof thereof, failing which it shall be presumed that the petitioners are not interested in pursuing the special leave petitions, which shall stand dismissed without reference to the Court.

(MANISH SETHI)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)

